

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 104
CP (IB) No. 18/CB/2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank

.....Applicant

V/S

S S Aluminium Pvt. Ltd.

.....Respondent

Order delivered on 01/07/2024

Coram:

Shri H.V. Subba Rao, Hon'ble Member(J)

Shri Balraj Joshi, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Supriyo Ranjan Mahapatra, Adv.

For the Respondent

Mr. Nalini Kanta Sahoo, Adv.

ORDER

Learned counsel Mr. Supriyo Ranjan Mahapatra appeared for the Financial Creditor/Petitioner.

Learned counsel Mr. Nalini Kanta Sahoo appearing for the Corporate Debtor/Respondent seeks time to file Vakalatnama and reply.

Hence, three days' time is granted to file Vakalatnama and two weeks' time for reply, failing which right to file reply automatically stands forfeited. Respondent counsel shall serve advance copy of the reply on the counsel for the Financial Creditor. Respondent acknowledge the receipt of petition copy.

List the matter on 02.08.2024.

Sd

Balraj Joshi
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)